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C. A. T. Bench, JAIPUR

| Date of Order                                                           | Orders                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
|-------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1-10-96                                                                 | <p>Mr. D.D. Khanna, Brief-holder for Mr. W. Wales, Counsel for the applicant Mr. H.K. Kapoor, C.A. departmental rep. for the respondents</p> <p>On 31-5-96, the learned Counsel for the applicant had sought time to amend suitably the relief clause in the OA. Apparently, the amendment has still not been made. He may do so within 2 weeks. Thereafter, the respondents may file their reply to the OA within 4 weeks.</p> <p>May be listed for admission on 3-12-96.</p> <p><i>(Signature)</i><br/>(RATTAN P. SHARMA)<br/>Judicial Member</p> <p><i>(Signature)</i><br/>(O. P. SHARMA)<br/>Administrative Member</p> |
| <p>Copy of order issued to parties vide 8266 to 8267 dated 30-10-96</p> | <p>Mr. W. Wales, Counsel for the applicant Mr. H.K. Kapoor, C.A. departmental representative for the respondents.</p> <p>Heard. The learned Counsel for the applicant seeks permission to withdraw the application. Permission is granted.</p> <p>OA stands dismissed as withdrawn at the stage of admission.</p> <p>No order as to costs.</p> <p><i>(Signature)</i><br/>(O. P. Sharma)<br/>Administrative Member</p> <p><i>(Signature)</i><br/>(GOPAL KRISHNA)<br/>Vice Chairman (J)</p>                                                                                                                                  |